HIGH COURT OF SIKKIM: GANGTOK

Record of Proceedings

IA No. 01/2025 IN Mat. App. No.96/2025 (Filing No.)

YANGCHEN DONKAR BHUTIA APPLICANT

/APPELLANT (S)

VERSUS

SONAM PINTSO BHUTIA RESPONDENT (S)

For Applicant/ Appellant: Mr. Pramit Chhetri, Advocate.

For Respondent : None.

Date: 28/08/2025

CORAM:

HON'BLE MR. JUSTICE BISWANATH SOMADDER, CHIEF JUSTICE

HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

...

ORDER: (per the Hon'ble, the Chief Justice)

The affidavit-of-service filed on behalf of the applicant/appellant indicates that the respondent has been duly served. The Speed Post tracking report reveals that the respondent was served on 22nd August, 2025. However, the respondent has not entered appearance today, in spite of being served.

In order to give one more opportunity to the respondent to be represented, we adjourn this matter till Thursday, 04^{th} September, 2025.

The learned Advocate-on-Record of the applicant/appellant is at liberty to communicate a copy of this order to the respondent in the meanwhile.

(Meenakshi Madan Rai) Judge (Biswanath Somadder)
Chief Justice

Jk/ds/ami